

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI
.....

ORDER SHEET

Original Application No : _____
Misc. Petition No. _____
Contempt Petition No. 46/2002 / (CA 276/98)
Review Application No. _____

Applicant (s) B. Sarma & others

-Vs-

Respondent (s) Major V Nigam

Advocate for the Applicant (s) Mr Adil Ahmed.

Advocate for the Respondent(s) Mr. A. Deb Roy, Sr. C. G. S. C.

Notes of the Registry

Date

Order of the Tribunal

This contempt petition
has been filed by 17 of
Tribunal Act, 1985 with
a praying for punishment
of the contemners/respondents
for non-compliance of
Judgment and order dated
12-2-1999 in CA 276/98.

Laid before Honble
Court for orders.

3.10.02

lm

14.11

Heard learned counsel for
the parties.

Issue notice on the respon-
dents to show cause as to why the
contempt proceedings shall not be
initiated against the alleged
contemners. List on 14.11.02 for
orders.

ICC Sharma
Member

Vice-Chairman

Due to circuit sitting at
Shillong, the case was adjourned
to 28/11/2002.

Mr. A. K. S. S. C.

Done
01/11/02
Section Officer

Notice prepared and sent to all
for this the respondents No 1 to 17
SP 2826 dtd 10/10/02

10/10/02

(2)

Exx. C.P.46 of 2002

✓

No. Reply has been
biled

31
27.11.02.

28.11.02

Heard Mr.A.Ahmed learned counsel
for the applicant and Mr.A. Deb Roy, Sr.
C.G.S.C. for the respondents.

Mr.A. Deb Roy, Sr.C.G.S.C. has stated
that he has^{not}obtained instruction from the
department that the applicants are paid the
HRA with effect from March 2002 on receipt
of the Government sanction and the matter
relating to arrear of HRA is awaiting
Government sanction.

List on 7.1.03 to enable Mr.A. Deb Roy
to obtain necessary instruction in this
regard.


Vice-Chairman

lm

*Letter received from
Cathl. 210' 302 Coy. Asc (Sath) C/o 99 APO.
Type "A" regarding. Arrears
Payment of HRA for the
period 1st Oct/86 to 2/02
\$ S.C.A for the period 1st Oct/86
to 2/02, has been allotted vide
their Photo City bill at F log A 1 and the*

*Laid before the Hon'ble
Tribunal for favour of
order.*

9/1/03 *10/1/03*

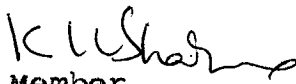
7.1.03

Present : The Hon'ble Mr Justice V.S. Aggarwal,
Chairman.

The Hon'ble Mr K.K. Sharma, Member (A)

Learned counsel for the respondents
stated that direction of this Tribunal has
since been complied with. Learned counsel
for the applicant states that he would get
necessary instruction in this regard. and
prays for time.

List on 22.1.03 for order.


Member


Chairman

No. Reply has been
biled.

pg

22.1.2003

Present:- The Hon'ble Mr. Justice D.N.
Chowdhury, Vice-Chairman.

The Hon'ble Mr.S.K. Hajra, Member(A)

Heard Mr.A.Ahmed, learned counsel for
the applicants and Mr.A. Deb Roy, learned Sr.
C.G.S.C. for the respondents and also perused
the compliance report dated 29.1.2.2002. In
that view of the matter the Contempt Proceed-
ing stands dropped.

The compliance report is placed on reco
rd.


Member


Vice-Chairman

bb

3/3/2003
*Copy of the order
has been sent to the
office for issuing the
fine to the S.C.G.S.C.*

18/3